

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).39968/2012

(From the judgement and order dated 06/09/2012 in CMWP No.155/2005 of
The HIGH COURT OF JUDICATURE AT ALLAHABAD)

NIRMAL DEVI

Petitioner(s)

VERSUS

STATE OF UP AND ORS

Respondent(s)

(With prayer for interim relief and office report)

Date: 28/03/2014 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE H.L. DATTU

HON'BLE MR. JUSTICE S.A. BOBDE

For Petitioner(s)

Mr. S.R. Singh, Sr. Adv.
Mr. Avnish Singh, Adv.
Mr. Sushant Kumar Yadav, Adv.
Mr. Ankur Yadav, Adv.
Mr. Ram Shiromani, Adv.
Mr. Ujjawal Pandey, Adv.
Ms. Asha Gopalan Nair, Adv.

For Respondent(s)

Mr. Vivek Vishnoi, Adv.
Mr. Mukesh Verma, Adv.
Mr. Ravi Prakash Mehrotra, Adv.

UPON hearing counsel the Court made the following
O R D E R

Four weeks' time is granted finally to the petitioner to
file rejoinder affidavit.

List thereafter.

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|Court Master

[Charanjeet Kaur]

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| |Asstt. Registrar

[Vinod Kulvi]

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